

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

SECTION-II

CRIMINAL MISCELLANEOUS PETITION NO. 5335 OF 2015

(Application for extension of bail)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7950 OF 2014

Mujammil & Anr.

...Petitioners

VERSUS

State of Uttar Pradesh

...Respondent

OFFICE REPORT

The Crl.M.P.No. 1292 of 2015 (Application for interim bail) in the matter above mentioned was listed before the Hon'ble Court on 30th January, 2015 when the Court was pleased to grant bail to Petitioner for eight weeks with certain conditions (copy of order dated 30th January, 2015 is enclosed for kind perusal of the Hon'ble Court).

It is submitted that M/s. Equity Lex Associates, Advocates has on 27th March, 2015 filed application for Extension of bail granted by order dated 30th January, 2015 of this Hon'ble Court alongwith Vakalatnama/Appearance on behalf of Petitioner No. 2 after obtaining 'NOC' from erstwhile Advocate Mr. Y.P. Dhingra. The said application for extension of bail has been registered as Crl.M.P.No. 5335 of 2015.

Service of Show Cause Notice is incomplete on the sole Respondent as neither A.D. card nor unserved cover containing the notice has been received back from the Respondent/State in connection with notice issued pursuant to order dated 28th November, 2014.

The application for Extension of bail above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 30th day of March, 2015.

COPY TO:1. Mr. Yash Pal Dhingra, Advocate
88, Lawyer's Chambers, S.C.I., N.D.
2. Mr. Shakeel Ahmed, Advocate
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c4/dk

ASSISTANT REGISTRAR

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